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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

02.03.2017

O.A./260/1127/2012

NAZAMA BIBI

-V/S-

M/O RAILWAYS

ITEM NO:13

FOR APPLICANTS(S) Adv. :

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>Heard Mr.P.K.Das, learned counsel for the applicant, Mr.P.K.Rout, learned counsel for the Private Respondent and Mr.S.K.Ojha, learned panel counsel for the Railways. It is submitted that in the meantime, the applicant and the private respondent have gone into a mutual agreement vide Panchayatnama dated 23.6.2015, on the basis of which, they will approach the Railway authorities for disbursement of pension and pensionary benefits in their favour. This being the position, applicant has filed a Memo dated 7.1.2017 seeking withdrawal of this O.A. Having considered the submissions made by the respective parties, the O.A. is disposed of as withdrawn with liberty being granted to the applicant to approach the Railway Authority for appropriate remedy in this matter. With the disposal of this O.A. as above, M.A.No.630/16 stands disposed of.</p> <p style="text-align: right;">B</p> <p style="text-align: right;">(RAMESH CHANDRA MISRA) MEMBER (A)</p> 